NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT)(Insolvency) No. 355 of 2021

IN THE MATTER OF:

Ariisto Alert Residents Association

...Appellant

Vs

M/s Prestige Estates Projects Ltd. & Ors.

Respondents

Present:

For Appellant:

Mr. Neeraj Malhotra, Sr. Advocate with Mr. Rajesh

V. Sipahimalani, Mr. Akhilesh Gusain, Mr. Ritesh

Khara, Advocate

For Respondents: None.

ORDER (Through Virtual Mode)

11.05.2021 Heard learned Counsel for the Appellant. He submits that the Adjudicating Authority has not considered Appellant's Application in M.A. No. 4061 of 2019 despite specific order of this Appellate Tribunal dated 04.11.2020 passed in Company Appeal (AT)(Insolvency) No. 953 of 2020.

Resolution Plan has been approved.

Let notices be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 13.05.2021. If the Appellant provides the email address of Respondents, let notices be also issued through e-mail.

Meanwhile, if the Adjudicating Authority passes any order, the same shall be subject to this Appeal's outcome.

Let the matter be fixed on **25th May 2021** under the caption 'For Admission (After Notice).'

[Justice Jarat Kumar Jain] Member (Judicial)

> (V.P. Singh) Member(Technical)

Akc/Gc